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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1243 OF 2007

ALLAHABAD, THIS THE 2ND DAY OF JANUARY, 2008

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Man Mohan Singh,
Son of Dal Chandera,
H.No.165/44(A),
R/O Sant Glass Compound,
Station Road, Mohalla-Kotla.
P.S.-South, Firozabad, U.P.

..... .Applicant

By Advocate : Sri Anurag Pathak & Shri S.D. Pandey

Versus

1. The Union of India, through its Secretary,
Ministry of Finance, Delhi.
2. Additional Commissioner of Income-Tax, Range-5,
Firozabad, U.P.
3. Commissioner of Income-Tax-II, Sanjay Place,
Agra, U.P.
4. Zonal Account Officer, C.B.D.T.
Ayakar Bhawan Sanjay Place,
Agra, U.P.

..... .Respondents

By Advocate : Shri P. D. Tripathi

O R D E R

~~Re~~ Shri S. D. Pandey, appears for the
applicant and Shri P. D. Tripathi, counsel for the
respondents. Parties counsel have agreed that this OA
may be disposed of at admission stage as the point
involved is trivial in nature.

2. The applicant has come with a case that he
retired on 30.11.2005 as Income Tax Inspector and
thereafter ~~he~~ was sanctioned provisional pension in
Jan, 2006. He alleges that payment of provisional

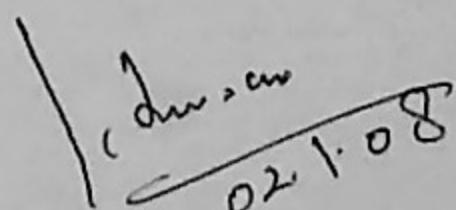
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pension was abruptly stopped since September 2006, without disclosing any reasons. It has been averred in the OA that applicant was earlier convicted by the Trial Court but was released on bail, in appeal filed before the Hon'ble High Court. He has given representation (copy of which is Annexure-2) to respondent no.2 and the latter has forwarded the same to respondent no.3 for necessary orders.

3. Since there is no order regarding stoppage of the provisional pension and since representation of the applicant for continuing the provisional pension is still pending so it seems just and proper to direct the respondent no.3 to take an early decision on that representation and pass suitable orders.

4. So the OA is finally disposed of with a direction to respondent no.3 to consider applicant's representation and pass suitable order thereon, within a period of one month from the date a certified copy of this order together with the copy of the said representation is produced before him. No Costs.


02.1.08

Vice-Chairman

/ns/